

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Appeal No.192 of 2011

Dated : 15th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Reliance Infrastructure Limited

... Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr.**

....Respondent(s)

Counsel for the Appellant (s) :

**Mr. Skhil Sibbal
Mr. Hasan Murtaza**

Counsel for the Respondent(s):

**Mr. Krishnan Venugopal, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Mr. Kaushik Mishra for R-6
Mr. Buddy A. Ranganadhan
Ms. Richa Bharadwaja for MERC**

ORDER

As directed, today the Written Submissions have been filed by the learned counsel for the Commission after serving copy on the other side.

We have heard the learned Senior Counsel appearing for Respondent No.6. He has filed his additional Written Submissions today. He requests to file the comprehensive Written Submissions after going through the Written Submissions filed by the Commission. Accordingly, he is permitted to file his comprehensive Written Submissions on or before 29.01.2013 after serving copy on the other side without fail.

Thereupon, the learned counsel for the Appellant will file his comprehensive Written Submissions on or before 12.02.2013 after serving copy on the other side without fail.

Post the matter for further hearing on **18.02.2013 at 2.30 p.m.**

(Rakesh Nath)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson